

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA

LIBRARY

OA. 350/309/2021

Date of order: 15.03.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Ajay Sardar, S/o Ranjit Sardar, aged about 26 years, Substitute Bungalow Peon attached to B.C. Roy erstwhile Dy. CME/POH/NOA, Metro Railway now Dy. CPO, Metro Railway at present residing at Railway Quarter No. T/91/A near North Hospital, Manasa Mandir, P.O. Adra, District- Purulia, Pin- 723121.

.....Applicant.

-versus-

1. Union of India through the General Manager, Metro Railway, Kolkata Metro Rail Bhawan, 33/1, J.L Nehru Road, Kolkata - 700071.
2. Principal Chief Personnel Officer, Metro Railway, Kolkata Metro Rail Bhawan, 33/1, J.L Nehru Road, Kolkata - 700071.
3. Dy. Chief Personnel Officer, Metro Railway, Kolkata Metro Rail Bhawan, 33/1, J.L Nehru Road, Kolkata - 700071.
4. General Manager, Chittaranjan Locomotive Works, Chittaranjan, Dist- Burdwan, Pin- 713331.
5. Principal Chief Personnel Officer, Chittaranjan Locomotive Works, Chittaranjan, Dist- Burdwan, Pin- 713331.

.....Respondents.

For the Applicant : Mr. C. Sinha, Counsel

For the Respondents : Mr. R. K. Sharma, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard Ld. Counsel for both sides.

2. This application has been filed to seek the following reliefs:

*"8(a) To direct the respondents to consider the case of the applicant to be appointed/posted as Bungalow Peon of Shri B.C. Roy, Dy. CPO, Metro Railway or alternatively consider his case against any group 'D' post commensurating the age and educational qualification of the applicant.*

*(b) Any other order or orders as the Hon'ble Tribunal deems fit and proper."*

3. As a comprehensive representation has not been preferred earlier, at hearing, Ld. Counsel for the applicant would seek liberty to file a comprehensive representation to the Respondent No. 2 and a direction upon the respondents to consider and dispose of the same in a time bound manner.

4. Ld. counsel for the respondents does not have any objection if such liberty is granted.

5. Accordingly, the O.A is disposed of with liberty to the applicant to file comprehensive representation to the Respondent No. 2, seeking redressal of his grievance, within a period of 2 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of one month from the date of such representation. In the event the applicant deserves the relief as prayed for, the same shall be accorded within that period.



6. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.

7. The present O.A accordingly stands disposed of. No costs.

*(Dr. Nandita Chatterjee)*  
*Member (A)*

*(Bidisha Banerjee)*  
*Member (J)*

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